

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No. 201 of 1996

Thursday this the 15th day of February, 1996.

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR. P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

H.Domthakru, Voluntarily Retired
Police Constable, residing at Hassan Gothi House,
Sadivalu Village,
Union Territory of Lakshadweep,
Minicoy. Applicant

(By Advocate Mr. P.Santhoshkumar)

Vs.

1. Union of India represented by its
Secretary, Ministry of Home Affairs,
New Delhi.
2. The Administrator,
Union Territory of Lakshadweep,
Kavaratti.
3. The Superintendent of Police,
Union Territory of Lakshadweep,
Kavaratti. Respondents

The application having been heard on 15th February, 1996
the Tribunal on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant seeks a declaration that he is
entitled to pensionary benefits in the light of the
provisions contained in Rule 48-A of the Central
Civil Services (Pension) Rules. He seeks a further
direction to respondents to make the payment. By A4
second respondent himself has permitted applicant to
retire from service voluntarily and naturally all
consequences pursuant thereto should follow.

2. It does not appear that applicant has made a request in this behalf to respondents. Applicant may make a representation before the second respondent and the said respondent shall take appropriate action thereon, if necessary by referring the matter to first respondent, and pass final orders within six weeks of the date of receipt of the representation.
3. Applicant will forward a copy of the original application and a copy of this order alongwith his representation to second respondent for immediate action.
4. With the aforesaid directions, we dispose of the application. No costs.

Dated 15th day of February, 1996.


P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN

*ks152/-

LIST OF ANNEXURE

1. Annexure A4: True copy of the order No.F. No.18/369/80 - Estt.(pol) dated 11.3.94 of the 3rd respondent.

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